

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-582(ND)/2017

IN THE MATTER OF:

M/s Star Mobile Ltd.

Vs

M/s Micromax Informatics Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC 2016

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/applicant

For the Respondent

:

: Mr. Mudit Sharma, Ms. Snigdha Sharma, Mr. Gaurav

Priyadarshi, Mr. Mukesh Kumar, Advocates

Order delivered on 19.04.2018

ORDER

In relation to the main company petition as observed in order dated 19.04.2018 the petition is required to be re-heard by the Division Bench, in view of re-constitution of Bench-III, New Delhi. The arguments were heard only by a single member of Bench No. 3 earlier and in view of the same let the matter be posted as directed for arguments in relation to the main petition. In relation to the company application as filed by the respondent/applicant it is represented that learned counsel for the non-applicants/petitioner took time to till reply, in relation to the maintainability of the same as reflected vide order dated 12.04.2018, wherein an opportunity was given to file reply and that the reply will be filed on or before next date of hearing. Let the application for maintainability ^{of the said application} also come up for enquiry along with the main petition on 08.05.2018.

— Sel —

(V.K.SUBBURAJ)
MEMBER (TECHNICAL)

— Sel —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar
19.04.2018